

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**INDORE BENCH AT AHMEDABAD**

ITEM No. 114

IA/45(MP)2021 in TP 246 of 2019 [CP(IB) 515 of 2018]

**Order under Section Rule 11 of NCLT,2016**

**IN THE MATTER OF:**

Prakhar Dafria

.....Applicant

V/s

Shikhar Chand Jain

.....Respondent

**Order delivered on ..17/06/2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr.Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant :  
For the IRP/RP :  
For the Respondent :


**ORDER**

**(through video conferencing)**

As per order dated 19.04.2021 issued by the Registrar, NCLT, New Delhi, due to sharp increase in COVID-19 cases throughout the country, it has been decided to take up urgent hearing through Video Conference w.e.f. 20.04.2021 at all Benches.

List on 30.07.2021.

**VIRENDRA KUMAR GUPTA**  
**MEMBER (TECHNICAL)**

  
**Dr. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**